BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH



CIRCUIT SITTING AT NAGPUR

O.A.37/91

- Canada

Bhanudas Krishnaji Tirankar, C/o.Pundlik Sekji Keram, RBI/25/H, Central Railway Colony, Ajni, Nagpur.

.. Applicant

VS.

- Officer Incharge Civil Administration for Commanding Officer, H.Qtr. Maintenance Command(Unit) Air Force, Vayu Sena Nagar, Nagpur - 440 007.
- 2. Officer Commanding inChief, H.Q. Maintenance Command Unit, Air Force, Vayusena Nagar, Nagpur.
- 3. Shri Raju Padamsingh Thakur, Vishesar House (WCL), Civil Lines, Opp.Board Office, C/o.Rambeke Upadhya, Nagpur.
- 4. Union of India

.. Respondents

Coram: Hon'ble Shri Justice U.C. Srivastava, Vice-Chairman

> Hon'ble Shri P.S.Chaudhuri, Member(A)

Appearances:

- Mrs.S.S.Chokhare Advocate for the Applicant.
- 2. Mr.Ramesh Darda Advocate for the Respondents.

ORAL JUDGMENT: Date: 10-7-1991 **(**Per U.C.Srivastava,Vice-Chairman **(**

In pursuance of the letter issued by the Commanding Officer, Vayusena Nagar, Nagpur the applicant's name was also forwarded by the Employment Exchange. It appears that certain candidates offered themselves for the interview and the letter was feceived by the applicant on 28.8.1989 to the effect that he may report for duty. The applicant who belongs to ST community was not given any duty, but another person viz. respondent No.3 was subsequently appointed. This made the applicant to approach the Tribunal.

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which
2. In the reply ix/has been filed

as a matter of fact the applicant was not selected. He was kept as stand by ST candidate although he failed in the driving test. We have perused the record and found that the applicant's name figures in the list of failed candidates but it has also been mentioned that those who have not passed they will be placed as stand by candidates and it appears that their names were further invited and thereafter Mr.Thakur who is repondent No.3 was selected. As the name of the applicant is now enlisted as standy ST candidate the applicant is entitled to get his appointment when his turn comes, and before any fresh panel is prepared.

3. With the above observation and direction the application is disposed of finally.
There will be no order as to costs.

(P.S.CHAUDHURI)
Member(A)

(U.C.SRIVASTAVA) Vice-Chairman

Submitted to the Hon'ble Vice Chairman.

The following Review Petitions are filed in respective O.A.s/T.A.s cases are pending for disposal.



R.P.No.23/92 in Tr.A.359/87 Coram : Hon'ble Shri Justice U.C. Srivastava, V.C. and the Hon'ble Shri M.Y. Priolkar Member (A). P.S. chaudhun

| • | D D No 27/02 | in O.A. 442/91 | " |
|-----|--------------|----------------|----|
| 2. | R.P.No.37/92 | · " | 11 |
| 3. | R.P.No.12/92 | in 0.A.37/91 | |
| 4. | R.P.No.27/92 | in Tr.315/37 | |
| 5. | R.P.65/91 | in Tr.177/36 | |
| 6. | R.P.No.34/92 | in 0.A.922/89 | " |
| 7. | R.P.No.10/92 | in O.A.271/91 | " |
| 8. | R.P.69/91 | in Tr.335/87 | # |
| 9. | R.P.No.82/91 | in 0.A.104/88 | " |
| 10. | R.P.21/92 | in O.A.455/89 | 11 |
| 11. | R.P.No.3/92 | in Tr.58/88 | ** |
| 12. | R.P.80/91 | in 0.A.797/38 | 15 |
| 13. | R.P.23/92 | in Tr.144/36 | " |
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These cases were put up before the Hon'ble Vice Shri Justice U.C. Srivastava, Vice Chairman for Constitution of Bench as per the letter D.O.No.13/19/91-JA/1090(A) dtd. 18.2.1992. Accordingly the Hon'ble Vice Chairman had constituted the Bench of himself with any other Administrative Member sitting with him for preliminary hearing of the Review Petitions.

In view of the transfer of the Hon'ble Vice Chairman, the constitution of fresh Bench to hear the Review Petition is necessary.

Therefore, His Lordship may like to reconstitute the Bench for preliminary hearing of the above Review Petitions, to enable the Registry to fix the matters for hearing of Review Petition and issue notices for the same.

Date: 11,6.1992.

Section Officer (RCI) Depar 1116

The following Bench is constituted to hear the Review Petition before the Hontble vic & any admissishere member over later.

Hon'ble Vice Chairman.

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RP-15 h, 9 days

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